

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE THIRD DAY OF JULY
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 239 OF 2025

Between:

M/s. Next Education India Pvt. Ltd, a company registered under the Companies Act, 1956, having registered office at 1st Floor East Wing, Sri Nilaya Cyber Sapzio, Municipal #8-2-269/A/2/1-6, Road #2, Banjara Hills, Hyderabad, Telangana 500034, Rep. by its Director Daljit Singh Bajwa

...Applicant

AND

Meridian school run by Global educational trust, a registered trust, PO.Titwala Plot No.442, Regency Sarvam Titwala (east),Thane, Maharastra-421605, represented by its authorised signatory, Mr.Vinod.D Kulkarni

...Respondent

Arbitration Application under Section 11(5) and 11(6) of the Arbitration Conciliation Act, 1996 praying that this Hon'ble Court may be pleased to

- A. Appoint a Sole Arbitrator as per clause 11.10. of the Master Licence Agreement dated 05.07.2019 for the adjudication of the claims and disputes between the Applicant and the Respondent.
- B. Award costs of this application to the Applicant.

**Counsel for the Applicant: Mr. M.V. Akarsh, counsel represents
Mr. G. Premgopal Reddy**

Counsel for the Respondent: None Appeared

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.239 of 2025

DATED: 03.07.2026

Between:

M/s. Next Education India Pvt., Ltd.,
Rep., by its Director, Daljit Singh Bajwa,
Banjara Hills, Hydeabad, Telangana.

... Applicant

AND

Meridian School,
Rep., by its authorised signatory, Mr. Vinod D Kulkarni,
Regency Sarvam Titwala (East), Thane,
Maharashtra.

... Respondent

ORDER:

Heard Mr. M.V. Akarsh, learned counsel represents Mr. G. Premgopal Reddy, learned counsel for the applicant.

2. By order dated 12.06.2026, this Court proposed to appoint Dr. T. Raghuram, Retired Principal District Judge, as an independent Arbitrator to adjudicate the dispute between the parties. The order dated 12.06.2026 is extracted hereunder for easy reference:

“Mr. Gudipati Premgopal Reddy, learned counsel and Mr. M.V. Akarsh, learned counsel appear for applicants.

Under the Master Licence Agreements - Teachnext, the applicants undertook to provide services to the respondents. But, disputes arose between the parties. As

such, the applicants had invoked arbitration clause No.11.10 of the aforesaid agreements by issuing a notice proposing the name of an arbitrator. The respondents had failed to furnish reply. Therefore, the applicants had approached this Court.

Notices were issued upon the respondents *vide* orders dated 21.11.2025, 28.11.2025 and 23.01.2026.

Despite service of notice, the respondents had not entered appearance.

Learned counsel for the applicants therefore submits that since the ingredients for invocation of the jurisdiction of this Court under Section 11(5) and (6) of the Arbitration and Conciliation Act, 1996, are made out, this Court may proceed to appoint an arbitrator to adjudicate the dispute between the parties.

I have considered the submissions of the learned counsel for the applicants.

It appears that an agreement exists between the parties which provides for adjudication of the disputes arising under the agreements through arbitration. The applicants after issuance of notice invoking the arbitration clause had approached this Court for appointment of an arbitrator. In the present matters, after notice, the respondents had not entered appearance. Therefore, this Court proposes to appoint Dr. T. Raghuram, Retired Principal District Judge (Resident of H.No.1-11-242/1, Kishan Residency, 4th Floor, Shyamlal Buildings, Near Metro Pillar No.1365, Begumpet, Hyderabad; Mobile No.9704377419), as an independent arbitrator to adjudicate the disputes between the parties. It is made clear that all questions of law and fact are left open to be raised before the learned Arbitrator in respect of the disputes arising under the agreements between the parties.

The proposed arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Act.

Registry is directed to communicate this order to the proposed arbitrator.

The matters be listed after three weeks with the response, if any, of the proposed arbitrator.”

3. The proposed Arbitrator has submitted his consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short, ‘the Act’) by letter dated 24.06.2026.
4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.

5. In that view of the matter, I hereby appoint Dr. T. Raghuram, Retired Principal District Judge (Resident of H.No.1-11-242/1, Kishan Residency, 4th Floor, Shyamlal Buildings, Near Metro Pillar No.1365, Begumpet, Hyderabad; Mobile No.9704377419), to act as an independent Arbitrator in respect of the dispute between the parties.

6. Registry is directed to serve a xerox copy of the entire pleadings to the learned Arbitrator. The learned Arbitrator is requested to keep in mind the fee prescribed in Schedule IV of the Act and the time limit prescribed under Section 29A of the Act.

7. The Arbitration Application is, accordingly, disposed of.

Miscellaneous applications pending, if any, shall stand closed.

SD/- C.V.MALLIKARJUNA VARMA
JOINT REGISTRAR

//TRUE COPY//

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SECTION OFFICER

To,

1. Dr. T. Raghuram, Retired Principal District Judge (Resident of H.No.1-11-242/1, Kishan Residency, 4th Floor, Shyamlal Buildings, Near Metro Pillar No.1365, Begumpet, Hyderabad; Mobile No.9704377419)(By **Special Messenger**)(Along with a Copy of affidavit and material papers)
2. The Section Officer, OS Section, High Court for the State of Telangana at Hyderabad.
3. One CC to Mr. G. Premgopal Reddy, Advocate [OPUC]
4. Two CD Copies
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HIGH COURT

DATED: 03/07/2026

ORDER

ARBAPPL.No.239 of 2025



**DISPOSING OF THE
ARBITRATION
APPLICATION**

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9/7/26